

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Review Petition(Crl.) No. 669/2005 in Crl.A.No. 904/2004

SOFANA AJIT

Petitioner (s)

VERSUS

Y. ABRAHAM AJITH & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing review petition)

Date : 31/03/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE C.K. THAKKER

By Circulation

UPON perusing the papers, the Court made the following
O R D E R

Delay condoned.

The review petition is dismissed in terms of the
signed order.

(Neena Verma)

Court Master

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

REVIEW PETITION (CRL.) NO.669 OF 2005

IN

CRIMINAL APPEAL NO.904 OF 2004

Sofana Ajit..... Petitioner

Versus

Y. Abraham Ajith and Ors..... Respondents

O R D E R

Delay condoned.

We have carefully gone through the review petition and the connected papers. We do not find a

ny merit in the petition for review. The same shall stand accordingly dismissed.

.....J.
(ARIJIT PASAYAT)

.....J.
New Delhi, (C.K. THAKKER)
March 31, 2005.